

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

CP No. 07/621A/NCLT/MB/MAH/2016

Under Section 441 of the Companies Act,  
2013

In the matter of  
M/s. UA Information Systems Pvt. Ltd.  
.... 1<sup>st</sup> Applicant

Ms. Sheela Nandan Bal  
.... 2<sup>nd</sup> Applicant

Order delivered on: 01.08.2017

Coram:  
Hon'ble M.K. Shrawat, Member (J)

For the Petitioner: Ms Prachi Wazalwar and Mr. Abhay Wadhwa, Advocates for  
the Applicant.

Per: M. K. Shrawat, Member (J)

**ORDER**

1. Refer to order pronounced on 19<sup>th</sup> June, 2017 by NCLT, Mumbai Bench, Mumbai, the applicant company and its Whole Time Director namely Ms. Sheela Nandan Bal have paid/remitted total amount of ₹ 10,000/- (₹ Ten Thousand Only) through two Demand Drafts each of ₹ 5000/- (₹ Five Thousand Only), bearing Nos. 248081 and 248082 dated 07<sup>th</sup> July, 2017 drawn on Punjab National Bank, Mumbai, to this Bench towards Compounding fees. Direction of payment of ~~fine~~<sup>fees</sup> is complied with. As a result, the offence of violation of Section 137 (1) r.w. S. 441 of the Companies Act, 2013, stood compounded.

2. The Registrar of Companies, Mumbai is hereby directed to give effect of this order as provided under Section 441 (3) (c) (d) of the Companies Act, 2013.

3. Ordered Accordingly.

Sd/-

Dated: 01<sup>st</sup> August, 2017

**M.K. SHRAWAT**  
Member (Judicial)